

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

I.A. No. 38/IA/2015

IN

Petition No. 173/TT/2013 & Petition No. 111/TT/2015

- Subject:** Determination of transmission tariff for Asset-1: Combined assets of LILO of 400 kV S/C Vindhyachal-Korba Transmission line and 400 kV D/C Gandhar-Hazira Transmission line and 400/220 kV GIS sub-station at Hazira and associated bays and Asset-2: 400 kV D/C Quad Moose Transmission line from Mahan Thermal Power Plant-Sipat Pooling Sub-station and associated bays for tariff block 2009-14.
- Date of Hearing:** 5.1.2016
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Essar Power Transmission Company Limited (EPTCL)
- Respondents:** Essar Power M.P Limited and 5 others
- Parties present:** Shri Pramod Suri, EPTCL

Record of Proceedings

The representative of petitioner submitted that EPTCL had filed Petition No. 173/TT/2013 for determination of tariff for Asset-1: Combined assets of LILO of 400 kV S/C Vindhyachal-Korba Transmission line and 400 kV D/C Gandhar-Hazira Transmission line and 400/220 kV GIS sub-station at Hazira and associated bays and Asset-2: 400 kV D/C Quad Moose Transmission line from Mahan Thermal Power Plant-Sipat Pooling Sub-station and associated bays for 2009-14 tariff period and thereafter filed another Petition No. 111/TT/2015 for truing-up. However, it was observed that certain important information pertaining to the instant assets was not submitted by petitioner. As such, an Interim Application (IA) has been filed giving detailed information alongwith supporting documents. The representative of the



petitioner requested the Commission to admit the IA and take the additional documents on record.

2. The Commission asked the petitioner whether it matched the price of L2/L3/L4 bidder in different packages with the price of L1 bidder while awarding contracts to L2/L3/L4 bidder. In response, the petitioner submitted that it awarded the contract to L2/L3/L4 bidders as per their quoted price as provided in Interim Application alongwith the reasons. The Commission asked the petitioner to clarify whether it had included all technical requirements while calling the bids during qualifying stage. The representative of the petitioner requested for some time to file the same.

3. The Commission allowed the Interim Application and directed to take the documents on record. The Commission further directed the petitioner to submit a copy of the NITs, technical/financial bids of all the bidders in response to the International Competitive Bidding invited by EPTCL for all the packages asset wise (line and sub-station wise) and awarded price on affidavit by 18.1.2016 with a copy to the respondents.

4. The Commission directed the respondents to file their reply on the admitted documents filed by the petitioner by 1.2.2016 and the petitioner to file its rejoinder, if any, by 12.2.2016. The Commission also directed the petitioner and the respondents to file the information within the specified dates and observed that information received after the due date shall not be considered while passing the final order.

5. The Commission directed that the petition will be listed for hearing only if any respondent requests for the same.

By Order of the Commission

sd/-
(T.Rout)
Chief (Legal)

